

[*Sh. P. Penchallian*]

to other side also face unnumerable accidents. The Nellore Municipality has agreed to share its amount for the construction of mini under-bridge. The State Government is also ready to give assistance in this regard.

Hence I request the hon. Railway Minister to construct the mini under-bridge near Vijaya Mahal cinema theatre in Nellore town to allow free flow of traffic.

- (viii) Need to delete Articles 310 and 311 (2) (a), (b) and (c) of the Constitution and also bring about parity between the pay scales of Central and State Government Employees.

SHRI AJOY BISWAS (Tripura West) :  
Sir, thousands of State Government Employees from all over the country have assembled at Delhi in a massive March to Parliament on the 24th November, 1986 at the call of the All India State Government Employees' Federation demanding deletion of Articles 310 and 311 (2) (a), (b) and (c) of the Constitution which vest the Government with powers to dismiss any Government employee without giving him any scope for self-defence.

The State Government employees have been fighting since long for deleting those Articles from the Constitution.

The judgement of the Supreme Court appeared to the Government employees of the country as a dangerous weapon in the hands of the Government and widespread protest actions followed. Almost all trade unions and many legal luminaries have also expressed their deep concern and have demanded deletion of these Articles.

The State Government employees have been demanding with public sector employees pay pending need-based minimum wages. Meanwhile, the Fourth Central Pay Commission has rejected the Central employee's demand for parity with the public sector employees pay. The employed demanded that the Fourth Central Pay Commission should also keep the State employees wage structure in view and the recommendations should be applicable to the State employees also and for this the Central Govern-

ment should provide adequate funds to the State Government. But that has not been done. As a result, a big difference has been created between the Central employees' and the State employees' pay.

The State employees therefore demand immediate parity to the State employees with Central employees pay as an ad interim measure pending parity with public sector pay and need based wages and for that purpose adequate devolution of funds by the Central Government to the State Government be immediately made to enable them to upgrade the pay-scales and allowances of the State Government employees.

13.33 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1986-87 (CONTD.)

[*Translation*]

SHRIMATI PRABHAWATI GUPTA (Motihari) : Mr. Chairman, Sir, I rise to support the Supplementary Demands for Grants presented by the hon. Finance Minister in this House. I am of the view that the Finance Minister should present these Demands in the House only when these are absolutely necessary or there is a contingency or a natural calamity and the Government is in need of money for that. I have gone through these Supplementary Demands for Grants and have carefully studied all the items. A total of Rs. 3038.57 crores have been sought under these Demands, out of which a sum of Rs. 1228 crores has been earmarked for Government Undertakings. Today, the condition of our Government Undertakings is not hidden from anybody. The bureaucrats sitting at the helm of affairs in these Undertakings are misappropriating Government funds with impunity. I would like to know from the hon. Finance Minister the justification for these Demands. He should clarify it. Secondly, he has allocated Rs. 128 crores to different States under the poverty alleviation scheme but I want to ask him whether any arrangement was made to monitor this scheme during the last two years and to